

224. And, if this Bill is accepted, certainly there will be a reservation in the appointment of judges for the High Court and Supreme Court.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 And 224)

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and substitution of article 39-A), Dr. V. Sivadasan.

DR. V. SIVADASAN: Sir, I move for leave to introduce a Bill further to amend the Constitution of India. The State shall ensure free legal aid to all citizens who are in need of it.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Dr. Sivadasan, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (insertion of new article 21- B and substitution of article 39-A)

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.